

thorities. The Banks should also evolve systems to ensure that subsidiaries established for different purposes are brought under the purview of appropriate vigilance machinery.

12. There should be effective co-ordination between different investigating agencies - vigilance department of banks, CBI and Police. Periodical meetings among the RBI, CVC, CBI and Banking Division may also be held.

Charges Against CMDs of NTC

3244. SHRIMATI SURYAKANTA PATIL: Will the Minister of TEXTILES be pleased to state:

(a) whether any enquiry is being conducted on various charges against the Chairman-cum-Managing Directors of National Textiles Corporation; and

(b) if so, the details thereof, regionwise?

THE MINISTER OF STATES OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Government of India is not conducting any departmental enquiry against Chairman-cum-Managing Director of the subsidiaries of the National Textiles Corporation Limited. However, it is understood that a State Government has initiated regular departmental action against the Chairman-cum-Managing Director of one of the subsidiaries of the National Textiles Corporation Limited.

Foreign Loans/Debts of P.S.Us.

3245. SHRISUDHIRSAWANT: Will the

Minister of FINANCE be pleased to state:

(a) the details of foreign loans/debts of Public Sector Undertakings, Undertaking-wise;

(b) the procedure adopted by these Undertakings for repayment of such loans;

(c) whether these loans have been properly utilised by the concerned Undertakings; and

(d) how far these loans have affected the profitability of such Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The estimates of total debt outstanding on account of foreign currency loan, bonds and export credits for different Public Sector Undertakings as on September 30, 1992 is given in the statement.

(b) With the introduction of Liberalised Exchange Rate Management System (LERMS), the concerned Public Sector Undertakings have to make debt service payments on these borrowings by buying foreign exchange from authorised dealers at the market rates.

(c) The borrowings have been approved for specific purpose and are utilised for the same.

(d) The profitability of PSUs is governed by number of factors including pattern of utilisation of foreign currency borrowings itself.